

**NATIONAL COMPANY LAW TRIBUNAL**

**MUMBAI BENCH, COURT-II**

10. IA 2027/2024 IA 1316/2020 IA 1317/2020 IA 1206/2021 IA 2651/2021 IA 2927/2021 in C.P. (IB)/02(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2024**

**NAME OF THE PARTIES:- IA 2027/2024 Vil Vendors Association  
Vs. Videocon Industries Ltd  
IA 517/2024 Videocon Chavaj Land  
Losers Association Vs. Mr Abhijit  
Guhathakurta  
IN THE MATTER OF  
State Bank of India  
V/s  
Videocon Industries Ltd.**

**Section: 60(5) Rule 11 of NCLT, 2016 Application under any other provisions- IBC, Sec 47 (1), Sec. 45 (1), Sec 43(1) r/w Sec 44 (1), Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 226 of 2023:-** Counsel, Shantanu Tyagi appeared for the Applicant through VC and Counsel, Bharat More appeared for the Respondent through VC. Counsel appeared for the Respondent seeks more time to file reply. Last and final opportunity is granted to file reply, if any, on behalf of the Respondent within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall be forfeited. No further opportunity shall be granted. List this matter on **20.06.2024.**

**IA 1316 of 2020 and IA 1317 of 2020:-** Counsel, Shreya Mohapatra appeared for the Applicant through VC and Counsel, Shantanu Tyagi a/w Meghna Rajadhyaksha and Bryan Pillai appeared for the Respondent/RP. By consent of the parties list these Applications on **25.06.2024.**

**IA 1206 of 2021:-** Counsel, Shantanu Tyagi a/w Meghna Rajadhyaksha and Bryan Pillai appeared for the Respondent/RP. None present for the Applicant. Perusal of the record reveals that Applicant has not been appearing in this case for a long. It appears that the Applicant is not interested in prosecuting the present Application any further. Hence, list this matter either for appearance/dismissal of the present Application on **25.06.2024.**

**IA 2651 of 2021:-** Counsel, Shantanu Tyagi appeared for the Applicant. None present on behalf of the Respondent. Record reveals that right to file reply was forfeited vide order dated 28.11.2023. Counsel appearing for the Applicant seeks some time to place on record some more documents. List this matter for hearing on **20.06.2024.**

**IA 2927 of 2021 and IA 2027 of 2021:-** Counsel, Shantanu Tyagi a/w Meghna Rajadhyaksha and Bryan Pillai appeared for the Applicant/RP. List this matter on **20.06.2024.**

**IA 1822 of 2020 and IA 229 of 2022:-** None present for the Applicant.

Perusal of the record reveals that Applicants have not been appearing in this case for a long. It appears that the Applicants are not interested in prosecuting the present Applications any further. Hence, list these matters either for appearance/dismissal of the present Application on **25.06.2024.**

**IA 3905 of 2023:-** Counsel, Shantanu Tyagi a/w Meghna Rajadhyaksha and Bryan Pillai appeared for the Applicant/RP, Counsel, Sunil Surana appeared for the Respondent no. 6 through VC and Counsel, Rahul Oak appeared for the Respondent no. 4 through VC. Counsel appearing for the Applicant seeks more time to file rejoinder. Let rejoinder, if any, on behalf of the Applicant be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to last chance. List this matter for hearing on **20.06.2024.**

**IA 517 of 2024:-** Counsel, Saiee Nirgaude appeared for the Applicant through VC and Counsel, Shantanu Tyagi a/w Meghna Rajadhyaksha and Bryan Pillai appeared for the Respondent/RP. Counsel appearing for the Respondent states at bar that reply has been filed. List this matter for hearing on **20.06.2024.**

**SD/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**SD/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**